

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.No.576/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09th November 2017, 10.30 A.M

Name of the Company	Accurate Dealcomm Pvt.Ltd.-Vs-Registrar of Companies. WB		
Under Section	252 (3)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

SHARAD SHARAD ARORA
c/o R. Singh & Associates
Hastings Chambers

Petitioner

9/11/17

ORDER

Ld. Counsel for the petitioner is present.

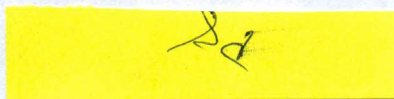
This is an appeal under section 252(3) of the Companies Act, 2013 against the order passed by the Registrar of Companies, West Bengal. Office is directed to register all cases under section 252 of the Companies Act, 2013 as an appeal, likewise Serial Numbers 2 to 5 of yesterday's list, and give the appeal number registered as above.

Issue notice on the Central Government through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and Registrar of Companies, West Bengal for their paragraphwise comments within 30 days from today.

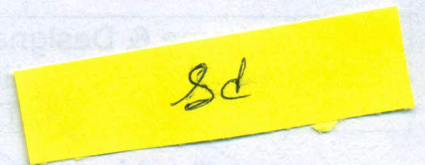
Appellant is also directed to serve the copy of the petition on the Registrar of Companies, West Bengal and file affidavit of service within 7 days from today.

Appellant is further directed to file an affidavit to show that the company is an on-going concern and not a shell company.

List on 21/12/2017.



(Jinan K.R.)
Member (J)



(Vijai Pratap Singh)
Member (J)